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WP-23171-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 23rd OF JULY, 2025

WRIT PETITION No. 23171 of 2025

DEVKA BAI

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Sourabh Singh Thakur - Advocate for petitioner.

Shri S.S. Chauhan - Government Advocate for respondents/State.

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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Corpus has been produced by Mr. Bharat Singh Thakur, Inspector and Ms. Preeti Thapa, ASI of Police Station - Banda, District - Sagar.

It is informed that the corpus was taken away by respondent No.5 against whom appropriate criminal proceedings under BNS have been initiated.

The corpus states that she wishes to stay in her parents' home. Petitioner is also present in the Court.

In view of the above, the custody of corpus is handed over to the petitioner and proceedings are accordingly, closed.

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE

vibha